

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली

विधायक का नाम

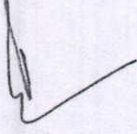
: श्री महेन्द्र गोयल दिनांक

: 30.07.2021

विधान सभा तारांकित प्रश्न संख्या : 34

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र. सं.	प्रश्न	उत्तर
क	डीएसआईआईडीसी द्वारा रिठाला विधानसभा क्षेत्र में अनधिकृत कॉलोनियों में विकास कार्य किस वर्ष में आरंभ किए गए थे,	<u>डीएसआईआईडीसी:-</u> डीएसआईआईडीसी ने रिठाला विधानसभा की अनाधिकृत कालोनियों में वर्ष 2016 से विकास कार्य आरम्भ किया जिसका विवरण अनुलग्नक 'क' में उपलब्ध है।
ख	डीएसआईआईडीसी द्वारा इस वर्ष प्रारंभ किए गए विकास कार्यों का विवरण,	<u>डीएसआईआईडीसी:-</u> डीएसआईआईडीसी द्वारा इस वर्ष कोई विकास कार्य प्रारंभ नहीं किया गया है।
ग	क्या यह सत्य है कि विभाग ने सड़कों के लिए 'पेवर टाइल्स' का प्रयोग किया है, और	<u>डीएसआईआईडीसी:-</u> जी हां, शहरी विकास के दिशा-निर्देशों के अनुसार अनुलग्नक 'क' के क्रमांक 4,5,6 और 7 पर कार्य के लिए पेवर टाइलों का उपयोग किया है।
घ	क्या यह भी सत्य है कि इन टाइल्स के प्रयोग से बनी सड़कों की जीवनावधि केवल 3 वर्ष है ?	<u>डीएसआईआईडीसी:-</u> अगर इन टाइलों का किसी भी तरह से जैसे की सीवर लाइन एवं पानी की लाइन डालने के लिए या किसी भी तरह निर्माण कार्य सड़क पर नहीं किया जाए तो इन टाइलों का टिकाउपन तीन साल से अधिक है।


Jy. Secy. (Urban Development)
Govt. of N.C.T. of Delhi
Delhi Secretariat

पूरक सूचना.

शहरी विकास विभाग द्वारा जारी आदेश संख्या F -1-33 / UC / UD / Policy /07 / Part file /CD-021297485/ दिनांक 10.03.2016 के अनुसार डीएसआईआईडीसी को अनाधिकृत कॉलोनी में विकास कार्य (सड़क और नाली निर्माण) के लिए एकमात्र एजेंसी के रूप में चुना गया था। वर्ष 2020-21 में शहरी विकास विभाग द्वारा डीएसआईआईडीसी को 289.19 करोड़ की राशि जारी की गई है।


Secy. (Urban Development)
Govt. of N.C.T. of Delhi
Delhi Secretariat

Government of National Capital Territory of Delhi
Urban Development Department
10th Level, Delhi Secretariat, New Delhi-110 002

No. F.1-33/UC/UD/Policy/07/part file/CD-021297485/

Dated : 10-3-2016

350-361

ORDER

Subject: Allotment of unauthorised colonies to the Executing Agencies in respect of road and drainage work as per guidelines/ instructions for development works in unauthorised colonies

Reference: (i) F.No. 627/UC/2012/CD-021186912/1296-1307 dated 15.10.2015

(ii) F.No.1-33/UC/UD/Policy/07/Pt.File/114-126 dated 20.01.2016

In partial modification of letter No. 627/UC/2012/CD-021186912/1296-1307 dated 15.10.2015 vide which unauthorised colonies were allocated to various Executing Agencies for carrying out road and drainage work in all the 1639 UCs (1797 with parts), it has now been decided, on such communication dated 04.03.2016 from Hon'ble Minister (Industries), Government of NCT of Delhi, that in order to avoid confusion due to multiplicity of authorities resulting in duplicacy of works, lack of uniform quality and standards in the maintenance and development works, Development Works be assigned to DSIIDC as the sole agency for execution of all such works in all the unauthorised colonies in future. However, no ongoing works will be taken over by the DSIIDC as it may lead to confusion.

2. It is, further, reiterated that each executing agency (other than DSIIDC) working in a particular unauthorised colony, shall prepare an account of development works carried out in all the unauthorised colonies (with physical and financial status UC wise), estimates developed for future works, if any, records along with certified copies of vouchers and expenditure statement and transmit the same to DSIIDC. It must be ensured that the works are carried out in accordance with the Guidelines dated 19.12.2012 (as modified on 17.01.2013 and clarified on 15.04.2013) and further

616/C 5
643/C

modified vide letter No. 627/UC/2012/CD-021186912/1672-1684 dated 29.12.2015 and also as per the order dated 20.01.2016 referred above of this department. A copy of whole set of these Guidelines has already been sent to the Executing Agencies vide reference letter dated 29.12.2015.

3. This issues with the prior approval of the Hon'ble Minister of Urban Development/ Deputy Chief Minister, Government of NCT of Delhi.

Yours faithfully,

M. Sharma
10/3/16
(A.P. Sharma)

Deputy Secretary (UC)

Copy for necessary action to :-

- (i) Commissioner, North DMC, Dr.SPM Civic Centre, Minto Road, New Delhi.
- (ii) Commissioner, South DMC, Dr.SPM Civic Centre, Minto Road, New Delhi.
- (iii) Commissioner, East DMC, Udyog Bhawan, Patparganj Industrial Area, Delhi
- (iv) Principal Secretary, PWD, 5th Level, Delhi Secretariat, I.P.Estate, New Delhi
- (v) Principal Secretary (I&FC), 5/9 Underhill Road, Delhi -110 054
- (vi) Managing Director, DSIIDC, N-Block, Connaught Place, New Delhi

No. F.1-33/UC/UD/Policy/07/part file/CD-021297485/

350-361

Dated : 10-3-2016

Copy for information to :-

- (i) Principal Secretary to Hon'ble Chief Minister, 3rd Level, Delhi Sectt, New Delhi
- (ii) Secretary to Hon'ble DCM/Minister of UD, 6th Level, Delhi Sectt. New Delhi
- (iii) Secretary to Hon'ble Minister (Industries), Government of NCT of Delhi
- (iv) Special Secretary (UD-II/Plg), UD Department, GNCTD, New Delhi
- (v) Director (Planning), Planning Department, GNCTD, 6th Level, Delhi Sectt, New Delhi
- (vi) PS to Pr. Secretary (UD), UD Department, GNCTD, New Delhi

M. Sharma
10/3/16
(A.P. Sharma)
Deputy Secretary (UC)